GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3386 ANSWERED ON FRIDAY, THE 08th AUGUST, 2025

IMPLEMENTATION OF E-COURTS INITIATIVE IN ANDHRA PRADESH

3386. Shri Putta Mahesh Kumar:

Shri Magunta Sreenivasulu Reddy:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has undertaken any survey/study regarding the implementation of e-Courts initiative in Andhra Pradesh over the last five years;
- (b) if so, details regarding the status of implementation of e-Courts initiative, phase-wise across all courts of Andhra Pradesh, district-wise;
- (c) the total amount of funding allocated, released and utilised regarding the implementation of e-Courts initiative, phase-wise across all courts of Andhra Pradesh, district-wise;
- (d) the details of the total number of court staff/judges/lawyers and administrative authorities provided training under the e-Courts initiative, phase-wise, across all courts of Andhra Pradesh, district-wise; and
- (e) the details regarding the list of courts in Andhra Pradesh that have completely integrated their systems as per the e-Courts initiative, district-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a): Under the eCourts project, the Government of India, in close coordination with the eCommittee, Supreme Court, holds regular meetings with the Central Project Coordinators (CPCs), who are the nodal officers stationed in High Courts for implementing eCourts project across the States/UTs including the State of Andhra Pradesh.
- (b) and (c): Various initiatives under the eCourts project have been taken in the State of Andhra Pradesh during last five years. 188 court complexes have been provided with WAN connectivity

with 10 to 100 Mbps bandwidth. Video conferencing facility has been used for hearing in 18.57 lakh cases. For easy access and uploading facility 24*7 from anywhere in the State, the e-Filing system version 3.0 has been rolled out with upgraded features. National Service and Tracking of Electronic Processes (NSTEP) has been launched to facilitate technology enabled process serving and issuance of summons. Further, 8.4 crore court records have been digitized in the State. Interoperable Criminal Justice System (ICJS) has also been implemented. As per the information provided by the High Court of Andhra Pradesh, the Phase-I and Phase-II of the eCourts project covered the High Court and 598 district & subordinate courts. Further, 51 courts have been covered under Phase III of the project. The details of phase-wise allocation, release and utilization of funds are as under:

(Amount in Rs)

S. N.	Phases	Funds allocated	Funds released	Funds utilized
1.	Phase-I	4,94,53,883/-	4,94,53,883/-	4,94,53,883/-
2.	Phase-II	13,29,61,466/-	13,29,61,466/-	13,29,61,466/-
	Phase-III (2023-24)	45,27,70,900/-	45,27,70,900/-	25,43,73,492/-
3.	Phase-III (2024-25)	35,10,20,851/-	35,10,20,851/-	31,73,79,599/-
	Phase-III (2025-26)	15,81,45,996/-	15,81,45,996/-	

(d): As informed by the High Court of Andhra Pradesh, the details of training are given below:

S. No.	Phase	Wings	Total trainings	No. of participants
1.	Phase-I	N.A.	-	-
2.	Phase- II	Nil	-	Nil
	Phase- III	Judicial Officers (including all categories)	7	1,320
3.		Court Staff (including High Court and District Judiciary	8	8,268
		Technical staffs & NIC Coordinators at High Court	4	149
		Advocates/Advocate Clerks	5	3,831

(e): District-wise details of the courts fully integrated with eCourts project are as under:

S.No.	Name of the District	Total Number of Courts computerized
1	Anantapur	41
2	Chittoor	63
3	East Godavari	64
4	Guntur	62
5	Kadapa	38
6	Krishna	83
7	Kurnool	42
8	Nellore	40
9	Prakasham	36
10	Srikakulam	30
11	Visakhapatnam	77
12	Vizianagaram	25
13	West Godavari	48
	Total	649